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Central Administrative Tribunal, Principal Bench

O.A.2328/2002

New Delhi, this the 9th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

Om Dutt  
S/o Shri Siri Chand  
R/o Banslambi  
District Gurgaon  
Haryana

....Applicant

(By Advocate: Shri Arun Yadav)

Versus

1. Union of India  
through its Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi

2. Director,  
Intelligence Bureau,  
Ministry of Home Affairs,  
North Block, New Delhi

....Respondents

Order(Oral)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that in the first instance, the petitioner will represent to his parent department and seek payment of the salary due for the period in question and in case even the said department does not pay the same, he would take his recourse in the law.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

V.K. Majotra

( V.K. Majotra )  
Member (A)

V.S. Aggarwal

( V.S. Aggarwal )  
Chairman

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